## CENTRAL ELECTRICITY REGULATORY COMMISSION

4<sup>th</sup> Floor, Chanderlok Building,36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

## Petition No. 655/TT/2020

Date: 14.6.2021

To,

Shri S.S. Raju, Chief General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of 2014-19 tariff block and (ii) determination of transmission tariff of 2019-24 tariff block for 3 no. of assets under "Spare 765/400 kV Transformers for Northern Region" in Northern Region.

## Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- a) Submit Forms- 5, 12A & 13 for 2014-19 period in respect of all the assets covered in the present petition;
- b) Submit tariff forms in excel format for Combined Asset in 2019- 24 period;
- c) Submit Copy of Investment Approval;
- d) With regard to additional capitalization in 2014-19 period, submit the following information:
  - I. Whether additional capitalization claimed is within the cut-off date or

beyond the cut-off date and is covered in the original scope of work?

II. Details in the following format with regard to additional capitalization claimed during 2014-15 to 2018-19 period:

Asset No.	Head wise /Party	Particulars <sup>#</sup>	Year of Actual Capitalisati	Outstanding Liability as on COD/31.4.2014*	(year- wise)	Reversal (year- wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2019
	wise		on		2014- 19 period	2014-19 Period	2014-19 Period	51.5.2019
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<sup>#</sup> TL/SS/Communication Systems etc.

\* Whichever is later

^Works deferred for execution, contract amendment - please specify

- III. Justifications for Additional Capitalization claimed in 2019-24 period.
- e) Submit the status of Asset 765/400 kV, 333 MVA, single phase auto transformer as spare ICT at Bhiwani Sub-station;

In case the above information is not filed within the specified date, the petition shall be disposed of on the basis of information already on record.

Yours faithfully,

-/Sd (Rajendra Kumar Tewari) Bench Officer